

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 271 OF 2019**

**Dated : 14<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Haryana Power Purchase Centre ... Appellant(s)  
Versus  
Haryana Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya  
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard  
Mr. Paramhans for R2

**ORDER**

Finally four weeks' time is granted to the Respondents for filing their objections/reply i.e. by 14.11.2019, failing which it shall be taken as nil. Thereafter, rejoinder, if any, shall be filed on or before 09.12.2019 after serving copy on the other side.

List the matter on **18.12.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*Pr/pk*